

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

296/2001

O.A./T.A./M.P. No.....

Heera Bai Mathur Versus Union of India & Ors.....

Date of Order	Orders
19.7.2001	<p>Mr.P.N.Jati - Counsel for applicant.</p> <p>Heard the learned counsel for the applicant on admission.</p> <p>2. It is stated by the applicant that the applicant filed a representation on 9.4.2001 but the same has not been disposed of so far. The applicant is willing to file a fresh representation for redressal of her grievances and this O.A may be disposed of by giving a suitable direction to the respondents for disposal of her representation by a reasoned and speaking order considering the grievances of the applicant sympathetically.</p> <p>3. In view of the submissions made before me, I direct respondent No.3 to decide/dispose of the representation if filed by the applicant within 15 days from the date of passing of this order by a reasoned and speaking order within a period of one month from the date of receipt of such representation, by considering the grievances of the applicant sympathetically. If the applicant feels aggrieved by the disposal of the said representation, she will be at liberty to approach the appropriate forum, if so advised. With the above directions, this O.A is disposed of at the stage of admission.</p> <p><i>T.G.</i> <i>Agarwal</i> <i>arg</i></p> <p><i>604 sent</i> <i>to PRB</i> <i>note</i> <i>11253</i> <i>Dated</i> <i>8/8/2001</i></p>

S.K. Agarwal
(S.K. Agarwal)
Member (J.).

933/01